

(b) whether the unorganised sector employment has increased in the country during last five years;

(c) if so, the details thereof; and

(d) whether the service conditions including wages is protected in the new unorganised sector and the steps taken by Government to protect the workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) As per the survey carried out by the National Sample Survey Organization in the year 2004-05, the total employment in both organized and unorganized sector in the country was of the order of 45.9 crore. Out of this, about 43.30 (94.34%) crore in the unorganized sector. According to the survey conducted during 2009-10, the total employment in both organized and unorganized sector in the country was of the order of 46.5 crore, out of this number of workers in the unorganized sector was about 43.67 crores (93.91%). So, there is an increase in number of the unorganised workers of about 0.37 crores during this period but the percentage has come down by 0.42%.

(d) As per the provisions of the Minimum Wages Act, the implementation of the Act is carried out by the centre as well as the States in respect of their respective jurisdiction. In the Central Sphere, the enforcement is secured through the Inspecting Officers of Central Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Enforcement Machinery. They conduct regular inspection and in the event of detection of any case of non-payment or under payment of Minimum Wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions-against the defaulting employers are invoked.

#### **Bonded labourers in Odisha**

3790. SHRI A.V. SWAMY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the district-wise number of bonded labourers identified in Odisha;

(b) the district-wise number of bonded migrant labourers identified and rehabilitated in Odisha; and

(c) the numbers of persons identified in both above categories and not rehabilitated?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) District-wise number of bonded labourers identified, rehabilitated and yet to be rehabilitated upto June, 2014 are as under:

Sl. No.	Name of the District	No. of bonded labour identified	No. of bonded labour rehabilitated	No. of bonded labour yet to be rehabilitated
1	2	3	4	5
1.	Angul	0	0	0
2.	Bolangir	484	226	258
3.	Balasore	0	0	0
4.	Baragarh	314	66	248
5.	Bhadrak	0	0	0
6.	Boudh	0	0	0
7.	Cuttack	48	0	48
8.	Deogarh	0	0	0
9.	Dhenkanal	0	0	0
10.	Gajpati	10	10	0
11.	Ganjam	0	0	0
12.	Jagatsinghpur	0	0	0
13.	Jajpur	13	0	13
14.	Jharsuguda	0	0	0
15.	Kalahandi	42	3	39
16.	Kandhamal	0	0	0
17.	Kendrapada	0	0	0
18.	Keonjhar	0	0	0
19.	Khorda	0	0	0
20.	Koraput	0	0	0
21.	Malkangiri	46	13	33
22.	Mayurbhanj	0	0	0
23.	Nawarangpur	46	23	23
24.	Nuapada	0	0	0
25.	Nayagarh	289	192	97

1	2	3	4	5
26.	Puri	274	17	257
27.	Rayagada	23	16	7
28.	Sambalpur	14	0	14
29.	Subarnapur	17	17	0
30.	Sundargarh	0	0	0
TOTAL		1520	483	1037

The data relating to number of bonded migrant labourers identified and rehabilitated in Odisha is not available.

#### **Minimum wages in mini cement plant**

3791. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise number of mini cement factories in the country;
- (b) the State-wise total number of workers employed in the mini cement plants;
- (c) whether the employment in the mini cement plants are scheduled employment;
- (d) if so, the rate of notified minimum wage in this sector as on 1 July, 2014; and
- (e) if not, how their wages are being regulated and whether Government is having any urge to declare the employment as scheduled employment and notify minimum wages in the sector?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) and (b) The State-wise number of mini cement factories and total number of workers employed in the mini cement plants are not maintained centrally.

(c) and (d) The workers employed in various mini cement plants/factories are not included in the scheduled employment under Central Sphere under the Minimum Wages Act, 1948. The State Governments are the appropriate authority for such workers and these rates are not maintained centrally.

(e) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. The appropriate Governments have been empowered to notify any employment in the